

**THE FREE PRESS JOURNAL COVERING MUMBAI AND SILVASSA, PRAATAKAL (MARATHI)
MARATHI (MUMBAI EDITION) & DAMANGANGA (COVERING DAMAN/SILVASSA)
DATED 05.03.2024**

| FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF KOSAS INDUSTRIES PRIVATE LIMITED | |
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| Sl. No. | RELEVANT PARTICULARS |
| 1. | Name of corporate debtor KOSAS INDUSTRIES PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor 2 nd December, 2019 |
| 3. | Authority under which corporate debtor is incorporated / registered RoC – Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor U71300MH2009PTC197548 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor 331-A, Badamwadi, 1 st Floor, Shop No. 74, Kabadevi Road, Mumbai, Maharashtra - 400002 |
| 6. | Insolvency commencement date in respect of corporate debtor 29 th February, 2024 (Order received on 4 th March, 2024) |
| 7. | Estimated date of closure of insolvency resolution process 27 th August, 2024 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional Jeetendra Rajpal Daryani IBBI/PA-001/IP-P00678/2017-2018/11146 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board B-504, Atlantis, Hiranandani Gardens, Main Street, Powai, Mumbai – 400076, Email ID:- nikhi564@yahoo.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional B-504, Atlantis, Hiranandani Gardens, Main Street, Powai, Mumbai – 400076, Email ID:- ip.kosas@gmail.com |
| 11. | Last date for submission of claims 14 th March, 2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://bbi.gov.in/home/downloads Physical Address: As given at Sr. No. 10 above. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s, Kosas Industries Private Limited on 29th February, 2024 (Order received on 4th March, 2024).

The creditors of M/s, Kosas Industries Private Limited, are hereby called upon to submit their claims with proof on or before 14th March, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. sd/-

Date: 05.03.2024
Place: Mumbai

Jeetendra Rajpal Daryani
Interim Resolution Professional
IBBI/PA-001/IP-P00678/2017-2018/11146



R. Daryani